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W.P.Nos.1830 and 1832 of 2022

W.P.Nos.1830 and 1832 of 2022
& WMP.Nos.1965 and 1969 of 2022

THE HON'BLE ACTING CHIEF JUSTICE
and
D.BHARATHA CHAKRAVARTHY,J

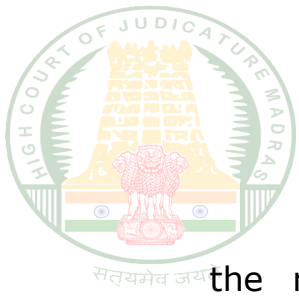
COMMON ORDER

(Order of the Court is made by
the Hon'ble Acting Chief Justice)

Mr.T.Seenivasan, learned Special Government Pleader
(Forests) accepts notice for respondents 1 and 2.

2. These public interest litigations invite the attention of this Court about the serious lapses and inaction of the respondents in not carrying out the Notification issued on 07.1.2019 by the District Collector, Erode to stop plying of commercial heavy vehicles between 6 PM and 6 AM and other vehicles between 9 PM and 6 AM in the Bannari-Karapallam stretch passing through Sathyamangalam Tiger Reserve. A direction is sought on the respondents to take appropriate measures to prevent the death of wild elephants on the railway lines.

3. These writ petitions are an outcome of lapses on the part of



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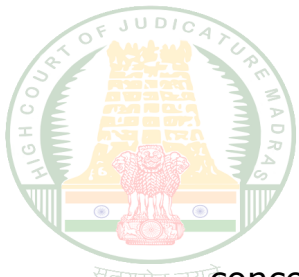
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the respondents who are deputed to give effect to the said Notification. They are sitting as silent spectators. Therefore, these writ petitions have been filed to avoid further litigations.

4. The learned Special Government Pleader (Forests) appearing for respondents 1 and 2 is directed to explain as to why the said Notification issued by the District Collector concerned was not given effect to, when it was under Section 115 of the Motor Vehicles Act, 1988.

5. For the purpose of these writ petitions, the District Collector, Erode is suo motu impleaded as a party respondent in these writ petitions. Mr.P.Muthukumar, learned State Government Pleader is directed to appear on his behalf. The Registry would carry out the amendment in the cause title.

6. List the matter on 15.2.2022 to submit the report. In the meantime, the respondents are directed to give effect to the said Notification dated 07.1.2019 without further delay. Rather, it shall take effect from 10.2.2022. It shall be notified in the area



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concerned and if anyone violates the order of this Court, the respondents are directed to identify the persons and give the names of such persons to this Court for initiating appropriate proceedings if it is found that the order of this Court has been flouted.

7. Respondents 1 and 2 shall submit their explanation as to why the said Notification dated 07.1.2019 was not given effect to. They shall also send the names of the officials responsible for not giving effect to the said Notification.

(M.N.B., A.C.J.) (D.B.C.J.)
08.2.2022

Office to Note :
Carry out necessary amendment
in both the writ petitions

RS



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AND
D.BHARATHA CHAKRAVARTHY, J

RS

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